

07.04.2010

CP 04/2010 (OA No. 512/2003)

Mr. P.N. Jatti, Counsel for applicant.

copy given to Mr. R.L. Agarwal, Sr. Superintendent, RMS Jaipur, who is present in the court has brought to our notice a copy of the order dated 05.04.2010, perusal of which reveals that directions given by this Tribunal has been complied with. This fact is also not disputed by the learned counsel for the applicant. The copy of the order dated 05.04.2010 is taken on record.

In view of what has been stated above, the present Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.

Parul
(B.L. KHATRI)
MEMBER (A)

Chandan
(M.L. CHAUDHARI)
MEMBER (J)

AHQ

Section Officer (Judicial)
Central Administrative Tribunal
Jaipur Bench, JAIPUR

16/11/2010 के आदेशानुसार मेरी
जारी आदेश में विवरक
का आदेश नहीं जारी किया गया।

Section Officer (Judicial)
Central Administrative Tribunal
Jaipur Bench, JAIPUR